

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 65 of 2019**

**In the matter of:**

**C. Valli Narayan**

**....Appellant**

**Vs.**

**C. Krishniah Chetty & Sons Pvt. Ltd. & Ors.**

**...Respondents**

**Present**

**For Appellant: Mr. P. Nagesh, Mr. Mohit Chadha, Mr. Kshitij Parashar & Ms. Vaishnavi Rao, Advocates.**

**For Respondents: Mr. Mandeep Kalra, Mr. Nishant Shankar, Mr. Sandeep Mishra, For R-1 & 10.**

**Mr. Sandeep Narain & Ms. Meenakshi Arora, For R-2 to R-7.**

**Mr. Ankur S. Kulkarni, For R-8.**

**Mr. Balaji Subramanian, Ms. Ishani Banerjee, Mr. Jayant Mehta, Mr. Surya Kapoor, For R-9.**

**ORDER**

**(Virtual Mode)**

**04.11.2020:** We have heard Learned Counsel for the Appellant in 'Part'. The matter is adjourned because other matters are also listed. Learned counsel for the Parties submitted that this matter will take time, therefore, we are fixing two consecutive dates for '**Part Heard**' on **26<sup>th</sup> November, 2020 & 27<sup>th</sup> November, 2020**.

The Order passed by this Tribunal on 19<sup>th</sup> December, 2019 shall continue till next date of 'Hearing'.

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[Balvinder Singh]  
Member (Technical)**

*Sim/Bm*